

ITEM NO.2

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 35406/2024

(Arising out of impugned final judgment and order dated 02-08-2024 in CAAT (CH) (I) No. 262/2024 passed by the National Company Law Appellate Tribunal, Chennai)

GLAS TRUST COMPANY LLC

Petitioner(s)

VERSUS

BYJU RAVEENDRAN &amp; ORS.

Respondent(s)

(IA No.175983/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175981/2024-STAY APPLICATION and IA No.175985/2024-PERMISSION TO FILE APPEAL and IA No.175989/2024-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.176578/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 22-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
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Mr. Kanu Agrawal, Adv.  
Ms. Mili Baxi, Adv.  
Mr. Arjun Amin, Adv.  
Mr. A. Karthik, AOR  
M/s Argus Partners, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

List the Appeal on 27 August 2024.

**(GULSHAN KUMAR ARORA)  
AR-CUM-PS**

**(POOJA SHARMA)  
COURT MASTER**